

VI SESSION

HARYANA VIDHAN SABHA

BULLETIN NO. 2

Friday, the 24th February, 2012

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 24th February, 2012 from 10.00 A.M to 2.14 P.M.).

I. QUESTIONS

(a) Starred:

Total No. on the order paper	answered	Not put	Postponed	No. of Supplementaries
20	15	1	-	31

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Unstarred: 37

II. WALK-OUT

During the Questions Hour, Shri Bishan Lal Saini, a member of the Indian National Lok Dal staged a walk-out as a protest against not being satisfied with the reply given by the Finance Minister on the supplementary asked by him, on Starred Question No.857.

III. ANNOUNCEMENT BY THE SPEAKER

Intimation regarding Absence.

(i) The Speaker informed the House that he had received an intimation from Capt. Ajay Singh Yadav, Power Minister, Haryana in which he has expressed his inability to attend the sitting of the House on 24th February, 2012 due to marriage of his nephew.

(ii) The Speaker informed the House that he had received an intimation from Shri Prahlad Singh Gillankhera, Chief Parliamentary Secretary, P.W.D. (B.&R.), Haryana in which he has expressed his inability to attend the sitting of the House on 24th February, 2012 due to marriage in his family.

(iii) The Speaker informed the House that he had received an intimation from Shri Zile Ram Chochra, M.L.A. in which he has expressed his inability to attend the sitting of the House on 24th February, 2012 due to marriage of his niece.

IV. RAISING OF VARIOUS MATTERS/CALLING ATTENTION MOTIONS

When some of the members of Opposition Benches sought to raise matters of Calling Attention Motions/Adjournments Motions given notices of by them, the Speaker announced that those were either admitted or disallowed or sent to Government for comments.

Shri Om Prakash Chautala, a member from the Indian National Lok Dal also raised the matter of Law and Order situation in the State which, he said, was very bad and urged the speaker to let the House first discuss on this issue. However, the Speaker told him that he can raise this issue during the discussion on Governor's Address.

When enquired the Speaker informed-

- (i) Shri Anil Vij, MLA that his calling attention motion regarding agreement between HSIIDC and Reliance signed in 2006 to develop a SEZ in Gurgaon – Jhajjar Region had been disallowed.
- (ii) Shri Anil Vij, MLA that his calling attention motion regarding salaries of Police personnel which is less than the other employees of the state had been sent to the Government for comments.

V. WALK-OUTS

(i) All the Members from the Indian National Lok Dal and a Member from the Shiromani Akali Dal, present in the House staged a walk out as a protest against not allowing them to speak on the issue of Law and Order situation in the state.

(ii) All the Members of Bhartiya Janata Party and a Member of the Haryana Janhit Congress (B.L) present in the House staged a walk out as a protest against the decision of the Speaker for disallowing the notice of Calling Attention Motion.

VI. CALLING ATTENTION MOTION AND STATEMENT THEREON

The Speaker admitted the Calling Attention Motion No.2 regarding deteriorating condition of the Government Hospitals in Haryana given notice of by Shri Sampat Singh, MLA. He informed the House that he has clubbed the Calling Attention Motion No. 11 regarding providing emergency health services in the remotest rural areas in Haryana given notice of by Smt. Sumita Singh, MLA with Calling Attention Motion No. 2. The Speaker further informed the House that Shri Abhay Singh Chautala and four other MLAs had also given Calling Attention Motion on the similar subject so, Shri Abhay Singh Chautala can also raise supplementary being a first signatory. He asked Shri Sampat Singh, MLA to read out his notice and the Minister concerned to make statement thereafter.

Shri Sampat Singh, M.L.A. read out his notice.

The Health Minister made the statement.

VII. MOTION UNDER RULE 121

The Parliamentary Affairs Minister moved -

That the provisions of Rules 231, 233, 235 and 270 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the:-

- (i) Committee on Public Accounts;
- (ii) Committee on Estimates;
- (iii) Committee on Public Undertakings; and

- (iv) Committee on the Welfare of Scheduled Castes,
Scheduled Tribes and Backward Classes,

for the year 2012-2013 be suspended.

He also moved –

That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2012-2013, keeping in view the proportionate strength of various parties/groups in the House.

The motion was put and carried.

VIII. DISCUSSION ON GOVERNOR'S ADDRESS

Shri Vinod Kumar, MLA while moving the motion:-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on 23rd February, 2012 at 2.00 P.M.’.”

spoke for 27 minutes.

Shri Aftab Ahemad, MLA seconded the motion and spoke for 12 minutes.

Sh. Om Prakash Chautala, a member from the Indian National Lok Dal spoke for 86 minutes.

IX. WALK OUT

During the course of discussion on Governor's Address Shri Anil Vij a member from the Bhartiya Janata Party staged a walk out as a protest against not to allow him to speak.

X. OBITUARY REFERENCE

The Chief Minister made reference to the deaths of 16 Armymen killed in avalanches in the upper reaches of Bandipore and Ganderbal districts of northeastern areas of the Kashmir division following snowfall and rains during the past couple of days and spoke for 1 minute.

Shri Om Prakash Chautala, a member from the Indian National Lok Dal spoke for 1 minute.

Shri Anil Vij, a member from the Bhartiya Janata Party spoke for 1 minute.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

XI. EXTENSION OF SITTING

The Speaker, with the sense of the House, extended the time of the sitting of the House as under:-

- (i) at 2.00 PM for 10 minutes.
- (ii) at 2.10 PM for 04 minutes.

The Deputy Speaker occupied the Chair from 11.25 A.M. to 11.33 A.M. and 12.41 P.M. to 12.43 P.M.

The Sabha than adjourned till 2.00 P.M. on Thursday, the 1st March, 2012.

CHANDIGARH
THE 24th February, 2012

SUMIT KUMAR
SECRETARY.